

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

3.3.2005

Mr. Tanveer Ahmed proxy counsel for
Mr. V. K. Joshi counsel for applicant.
Mr. Tej Prakash Sharma counsel for respondents.

Learned proxy counsel for Shri V. K. Joshi,
Learned Counsel for the applicant, stated that he
may be allowed to withdraw the OA with a liberty
to file a fresh so as to incorporate certain
additional grounds in the OA. Learned counsel for
the respondents has taken exception to such
withdrawal as the pleadings are complete in this
case.

The OA is dismissed as withdrawn with liberty
to file a fresh OA to the Applicant.

V.K. Majotra
(V. K. MAJOTRA)
VICE CHAIRMAN